CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

No. L-1/153/2014/CERC/

Dated 1st August, 2014

NOTIFICATION (DRAFT)

In exercise of powers conferred under section 178 of the Electricity Act, 2003 (36 of 2003) read with sub section 4 of section 28 thereof and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations, namely:-

CHAPTER - 1

PRELIMINARY

- **1. Short title and commencement.** (1) These regulations may be called the Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2014.
- (2) These regulations shall come into force from the date of their publication in the Official Gazette, and unless reviewed earlier or extended by the Commission, shall be applicable for the control period from 1.4.2014 to 31.3.2019.

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- **2. Scope and extent of application**: (1) These regulation shall be applicable for determination of fees and charges to be collected by Regional Load Dispatch Centre from the generating companies, distribution licensees, inter-State transmission licensees, buyers, sellers and inter-State trading licensees.
- **Definitions. -** In these regulations, unless the context otherwise requires-
- (1) **'Act'** means the Electricity Act, 2003 (36 of 2003);
- (2) 'Additional capitalization' means the capital expenditure incurred or projected to be incurred, after the date of commercial operation of the project and admitted by the Commission after prudence check;
- (3) 'Auditor' means an auditor appointed by the Power System Operation Company, qualified for appointment as an auditor in accordance with the provisions of sections 224, 233B and 619 of the Companies Act, 1956 (1 of 1956), as amended from time to time or Chapter X of the Companies Act, 2013 (18 of 2013), or any other law for the time being in force;
- (4) 'Bank Rate' means the base rate of interest as specified by the State Bank of India from time to time or any replacement thereof plus 350 basis points;
- (5) **'Buyer'** means a person buying power through medium term open access or long term access and whose scheduling, metering and energy accounting is coordinated by the Regional Load Despatch Centre;

- (6) 'Capital cost' means the capital cost as defined in Regulation 9 of these regulations;
- (7) 'Capital Expenditure (CAPEX)' means the expenditure of capital nature planned to be incurred during control period for creation of assets of the Regional Load Despatch Centres or National Load Dispatch Centre, as the case may be;
- (8) 'Charges' means recurring payments on monthly basis to be collected by the Regional Load Despatch Centres for the services rendered by National Load Despatch Centre, Regional Load Dispatch Centre and Power System Operation Company;
- (9) **'Commission'** means the Central Electricity Regulatory Commission referred to in sub-section of section 76 of the Act;
- (10) **'Contracted capacity'** means the capacity arranged through long **te**rm access or medium term open access;
- (11) **'Control period'** means a period of five years starting from 1.4.2014;
- (12) 'Day' means the 24 hour period starting at 0000 hour;
- (13) **'Expenditure incurred'** means the fund, whether equity or debt or both, actually deployed and paid in cash or cash equivalent, for creation or acquisition of a useful asset and does not include commitments and the liabilities for which no payment has been made;
- (14) 'Fees' means the one-time or annual fixed payments collected by the

Regional Load Despatch Centres or National Load Despatch Centre for the services for commencement of grid access and scheduling rendered on account of registration, membership or any other account as specified by the Commission from time to time;

- (15) 'Grid access' means the permission granted by the RLDC concerned for integration of the generating station or stage of the generating station or licensees, buyers and sellers with the Regional grid concerned on meeting the technical requirements;
- (16) **'Licensee'** means a person granted a licence under Section 14 of the Act;
- (17) 'Market operation function' includes functions of scheduling, despatch, metering, data collection, energy accounting and settlement, transmission loss calculation and apportionment, operation of regulatory pool account, administering ancillary services, information dissemination and any other functions assigned to the RLDCs/NLDC under the Electricity Act 2003 or National Load Dispatch Centre Rules, 2004 or the regulations and orders issued by the Commission from time to time;
- (18) 'National Load Despatch Centre' or 'NLDC' means the centre established under sub-section (1) of section 26 of the Act;
- (19) **'Region'** means any one of the regions demarcated by the Central Government under Section 25 of the Act;
- (20) 'Regional entity' means an entity whose scheduling, metering and

energy accounting is done at the regional level;

- (21) 'Regional Load Despatch Centre' or 'RLDC' means the centre established under sub-section (1) of section 27 of the Act;
- (22) 'Replacement Expenditure (REPEX)' means the expenditure incurred or projected to be incurred for replacement of capital assets on completion of their useful life of equipment but are not covered under the Repairs and Maintenance expenses;
- (23) 'Regulatory Pool Account' means regional accounts for payments of Deviation Settlement Charges, Reactive Energy Charges or Congestion Charges or Congestion amount due to market splitting or any other such accounts which may be operated by RLDCs or NLDC from time to time as per the Regulations or directions of the Commission;
- (24) 'Scheme' means the facilities and equipments associated with and installed at the Regional Load Despatch Centre and National Load Despatch Centre (NLDC) and Corporate office of Power System Operation Company, as the case may be, and also includes but not limited to the following, namely:-
 - (i) computer systems, hardware and software,
 - (ii) auxiliary power supply system comprising Uninterrupted Power Supply, Diesel Generating Set and DC power system,
 - (iii) general telephone, fax and other off line communication system,
 - (iv) other infrastructure facilities, such as air-conditioning, fire-fighting

- and construction and renovation of buildings,
- (v) any innovative schemes R & D projects and pilot projects for better system operation, such as Synchrophasors, System Protection Scheme,
- (vi) Back-up control centres for RLDCs,
- (vii) Surveillance Camera System,
- (viii) Cyber Security System;
- (ix) Wide Area Measurement System (WAMS), and
- (x) Grid Security Expert System (GSES);
- (25) 'Seller' means a person other than a generating company or its generating stations supplying power through medium term open access or long term access and whose scheduling, metering and energy accounting is coordinated by Regional Load Despatch Centre;
- (26) **'Power System Operation Company-'** means a company entrusted with the operation of the National Load Desptach Centre in accordance with Section 26 of the Act and Regional Load Despatch Centres in accordance with Section 27 of the Act;
- (27) 'System operation function' includes monitoring of grid operations, supervision and control over the Inter-State Transmission System, real-time operations for grid control and dispatch, system restoration following grid disturbances, compiling and furnishing data pertaining to system operation,

congestion management, black start coordination, information dissemination and any other function(s) assigned to the RLDCs or NLDC, as the case may be, under the Act or regulations and orders of the Commission;

(28) 'User' means the generating companies, distribution licensees, buyers, sellers and inter-State transmission licensees, as the case may be, who use the inter-state transmission network or the associated facilities and services of National Load Dispatch Centre and Regional Load Dispatch Centres.

Note:

- (1) A generating station or each stage of the generating station, where its scheduling, metering and energy accounting is done separately for each stage, shall be considered as a user for the purpose of sharing of Market Operation Charges in accordance with Regulation 27 and System Operation Charges in accordance with Regulation 26 of these Regulations and for payment of registration fees in accordance with Regulation 25 of these Regulations;
- (2) In case of inter-State transmission licensees, each region where the licensee has the operation shall be considered as a user for the purpose of these Regulations:
- (3) Where ISTS connected to the transmission system of any foreign country, the agency designated by Government of India for coordinating the scheduling, metering and energy accounting for the transaction carried out for import and export of power through the said transmission system shall be considered as a

user for the purpose of these Regulations;

- (29) 'Year' means a financial year;
- (30) The words and expressions used in these regulations and not defined herein but defined in the Act shall have the meaning assigned to them under the Act.

CHAPTER - 2

GENERAL

- **4. Registration:** (1) The users shall register with the respective Regional Load Dispatch Centre for commencement of grid access for availing system operation services of RLDCs or NLDC as under:
 - (a) All generating stations, distribution licensees and inter-State transmission licensees intending to avail the grid access shall register themselves with concerned Regional Load Despatch Centre responsible for scheduling, metering, energy accounting and switching operations, not less than 30 days prior to commencement of grid access, by filing an application in the format prescribed as **Appendix-IV** to these regulations:

Provided that when a unit is added to a generating station or an element is added to a transmission system, the generating company or transmission licensee, as the case may be, shall send an intimation to the concerned RLDC for updating its records;

(b) The buyers and sellers who intend to avail grid access shall register themselves with the concerned Regional Load Dispatch Centre not less than 30 days prior to commencement of grid access by filing an application in the format prescribed as **Appendix-IV** to these regulations;

- (c) The Power exchanges and traders who intend to avail the services of RLDCs and NLDC services shall register themselves with the National Load Dispatch Centre or Regional Load Dispatch Centre, as the case may be, by filing an application in the format prescribed as **Appendix-IV** to these regulations.
- (2) The Regional Load Despatch Centre and the National Load Dispatch Centre, as the case may be, after scrutinizing applications for registration and on being satisfied with correctness of the information furnished in the application shall register the applicant and send a written intimation to an applicant:

Provided that the generating companies, licensees, power exchanges, buyers and sellers who has been registered as per CERC (RLDC Fees and Charges and other related matters) Regulations, 2009 shall be deemed to have been registered with the RLDCs or NLDC, as the case may be, under these Regulations.

- (3) The generating companies, distribution licensees, inter-State transmission licensees, power exchanges, traders, sellers and buyers shall pay the registration fees as specified in these Regulations.
- (4) Regional Load Despatch Centres and National Load Dispatch Centre shall maintain a list of registered users, licensees and Power Exchanges on their website along with date of registration.

5. Capital Expenditure (CAPEX) and Replacement Expenditure (REPEX) Plan:

- (1) The Regional Load Dispatch Centres and National Load Dispatch Centre shall formulate the scheme for Capital Expenditure (CAPEX) and Replacement Expenditure (REPEX) for the control period duly approved by the Board of Power System Operation Company. The CAPEX and REPEX plan shall also include future costs to be incurred for the up-gradation, modernization, automation and expansion of infrastructure in addition to existing capital assets.
- (2) The concerned Regional Load Dispatch Centre and National Load Dispatch Centre shall submit the following along with the petition for determination of fees and charges:
 - (a) the CAPEX for the control period of 2014-19 along with details of estimated expenses, reasonableness of capital cost, financing plan, interest during construction, use of efficient technology, scalability of the technology and systems to accommodate the growing requirement of system operation and estimated completion period of each scheme;
 - (b) the REPEX plan for capital expenditure of existing asset, completion of life of existing asset, cumulative depreciation recovered, date of replacement, cumulative repayment of loan upto date of replacement, writing off of the gross value of the original assets from the original fixed assets along with estimated expenses, reasonableness of capital cost,

financing plan, interest during construction, use of efficient technology, scalability of the technology and systems to accommodate the growing requirement of system operator and estimated completion period of each scheme.

(3) In relation to any consolidated schemes of CAPEX and REPEX involving one or more RLDCs and/or NLDC, the capital expenditure chargeable to each RLDC and NLDC shall be segregated and considered as a part of capital expenditure of RLDC concerned and NLDC.

CHAPTER-3

APPLICATION FOR FEES AND CHARGES,

COMPUTATION OF CAPITAL COST AND CAPITAL STRUCTURE

6. Application for determination of fees and charges:

- (1) The RLDCs and NLDC shall make an application in the formats annexed as **Appendix I** to these regulations within 180 days from the date of notification of these Regulations, for determination of fees and charges for the control period, based on capital expenditure incurred and duly certified by the auditor as on 1.4.2014 and projected to be incurred during the control period based on the CAPEX and the REPEX.
- (2) The application shall contain such particulars such as source of funds, the equipments proposed to be replaced, details of assets written off, and details of assets to be capitalized etc.
- (3) Before making the application, the RLDC shall serve a copy of the application on the users and submit proof of service along with the application. The applicant shall also post the complete application on its website, before making the application to the Commission and shall keep it on the website till its disposal by the Commission.
- (4) The RLDCs and NLDC shall, within 7 days after making the application, publish a notice of the application in at least two daily newspapers, one in

English language and one in Indian modern language, having circulation in each of the States or Union Territories where the users are situated, in the same language as of the daily newspaper in which the notice of the application is published, in the formats given in **AppendixII** to these regulations.

(5) The RLDCs and NLDC shall be allowed the fees and charges by the Commission based on the capital expenditure incurred as on 1.4.2014 and projected to be incurred during control period on the basis of CAPEX and REPEX duly certified by the auditor in accordance with these Regulations:

Provided that the application shall contain details of underlying assumptions and justification capital expenditure incurred and the expenditure proposed to be incurred in accordance with the CAPEX and REPEX.

- (6) If the information furnished in the petition is in accordance with the regulations and is adequate for carrying out prudence check of the claims made, the Commission shall consider the suggestions and objections, if any, received from the respondents and any other person including the consumers or consumer associations. The Commission shall issue order determining the fees and charges order after hearing the petitioner, the respondents and any other person permitted by the Commission.
- (7) If the application is inadequate in any respect as required under Annexure-I of these regulations, the application shall be returned to the concerned RLDCs or NLDC for resubmission of the petition within one month

after rectifying the deficiencies as may be pointed out by the staff of the Commission.

- (8) During pendency of the application, the applicant shall continue to provisionally bill the users on the basis of fees and charges approved by the Commission, during previous control period and approved as on 31.3.2014, for the period starting from 1.4.2014 till approval of the Fees and Charges by the Commission, in accordance with these Regulations.
- (9) After expiry of the control period, the applicant shall continue to provisionally bill the users on the basis of fees and charges approved by the Commission and applicable as on 31.3.2019 for the period starting from 1.4.2019 till approval of fees and charges under the applicable regulations.

7. Determination of Fees and Charges

(1) The Fees and Charges shall be determined separately for each Regional Load Dispatch Centre and National Load Dispatch Centre;

Provided that annual Charges of NLDC including corporate office expenses for the entire control period shall be apportioned to the concerned Regional Load Despatch Centre on the basis of the demand served (in MW) in the respective region as indicated on CEA's website for the preceding year.

8. Truing up of Annual Charges:

(1) The Commission shall carry out truing up exercise along with the application for determination of fees and charges filed after the expiry of the control period with respect to the capital expenditure including additional capital expenditure up to 31.3.2019 and as admitted by the Commission after prudence check at the time of truing up:

Provided that the Regional Load Dispatch Centre shall make an application for interim truing up on the basis of capital expenditure including additional capital expenditure up to 31.3.2017.

- (2) The Commission shall carry out truing up exercise with respect to the annual charges determined by the Commission on the basis of the capital expenditure including additional capital expenditure, sources of financing, floating rate of interest, human resource expenditure, operation and maintenance expenditure etc. incurred for the period from 1.4.2014 to 31.3.2019.
- (3) The RLDCs and NLDC shall make an application, in the formats annexed as **Appendix I** to these regulations, for carrying out truing up exercise by 31.10.2019.
- (4) The RLDCs and NLDC shall submit, along with the application for truing up, details of capital expenditure including additional capital expenditure, sources of financing, human resource expenditure, operation and maintenance expenditure etc. incurred for the period from 1.4.2014 to 31.3.2019, duly audited

and certified by the auditors.

(5) The amount under-recovered or over-recovered by the Regional Load Dispatch Centre, along with simple interest at the rate equal to the bank rate as on 1st April of the respective year, shall be recovered or refunded by the Power System Operation Company or users, as the case may be, in six equal monthly instalments starting within three months from the date of the order issued by the Commission after the truing up exercise.

9. Computation of Capital Cost:

- (1) The Capital cost as admitted by the Commission after prudence check, for a Regional Load Despatch Centre or NLDC, shall form the basis for determination of annual charges. The Capital cost shall be computed by considering the following:
- (a) The Capital cost as admitted by the Commission as on 1.4.2014 duly trued up by excluding liability, if any;
- (b) Expenditure on account of additional capitalization and de-capitalization;
- (c) The additional capitalization and de-capitalization in accordance with these Regulations. The original capital cost of the fixed assets which has been replaced during control period shall be de-capitalized from the admitted capital cost from the respective date duly adjusting cumulative depreciation and cumulative repayment, if any;

- (d) Interest during construction and incidental expenditure during construction as computed in accordance with Regulation 5;
- (e) Any grant received from the Central or State Government or any statutory body or authority for the execution of the project which does not carry any liability of repayment shall be excluded from the Capital Cost for the purpose of computation of interest on loan, return on equity and depreciation;
- (2) The Capital cost shall be admitted after prudence check which may include scrutiny of the reasonableness of the capital expenditure, financing plan, Interest During Construction, Incidental Expenditure During Construction, financing charges, any gain or loss on account of Foreign Exchange Rate Variation (FERV), use of efficient technology, cost over-run and time over-run, and such other matters as may be considered appropriate by the Commission:

Provided further that interest during construction shall be computed corresponding to the loan from the date of infusion of debt fund, and after taking into account the prudent phasing of funds duly adjusting IDC on account of time over run if any;

Provided further that incidental expenditure during construction shall be computed after prudence check duly adjusting the IEDC on account of time over run if any, interest on deposits or advances, or any other receipts and liquidated damages recovered or recoverable corresponding to the delay.

10. Additional Capitalisation and De-Capitalization:

(1) The capital expenditure incurred or projected to be incurred for the assets already in service and the additional assets projected to be procured during tariff period may be admitted, in its discretion, by the Commission, subject to prudence check:

Provided that any expenditure acquiring the minor items or the assets like tools and tackles, furniture, air-conditioners, voltage stabilizers, refrigerators, coolers, fans, washing machines, heat convectors, mattresses, carpets etc. purchased during 2009-14 tariff period shall not be considered for additional capitalization for determination of fees and charges.

(2) In case of de-capitalisation of assets of RLDCs under the REPEX or otherwise, the original cost of such asset as on the date of de-capitalisation shall be deducted from the value of gross fixed asset along with corresponding adjustment in equity, outstanding loan, cumulative repayment of loan and depreciation in the year such de-capitalisation takes place.

11. Debt-Equity Ratio:

(1) The actual debt: equity ratio as admitted by the Commission for the period ending as on 31.3.2014 shall be considered for the opening capital cost of

Regional Load Despatch Centres and National Load Dispatch Centre, as the case may be.

- (2) The capital expenditure incurred prior to 1.4.2014, but where debt: equity ratio has not been determined by the Commission for determination of annual charges of RLDC for the period ending 31.3.2014, the Commission shall determined the debt:equity ratio in accordance with the provisions of Regulation 9(2) of the Fees and Charges Regulations applicable for the period 2009-14.
- (3) The capital expenditure incurred or projected to be incurred on or after 1.4.2014, the debt-equity ratio would be considered as 70:30. If the equity actually deployed is more than 30% of the capital cost, equity in excess of 30% shall be treated as normative loan:

Provided that:

- i. where equity actually deployed is less than 30% of the capital cost, actual equity shall be considered for determination of tariff;
- ii. the equity invested in foreign currency shall be designated in Indian rupees on the date of each investment;
- iii. any grant obtained for the execution of the project shall not be considered as a part of capital structure for the purpose of debt : equity ratio.

Explanation.-The premium, if any, raised by the power system operation

company while issuing share capital and investment of internal resources created out of its free reserve, for the funding of the project, shall be reckoned as paid up capital for the purpose of computing return on equity, only if such premium amount and internal resources are actually utilised for meeting the capital expenditure of the RLDC.

12. LDC Development Fund:

- (1) The Power System Operation Company shall create and maintain a separate fund called 'LDC Development Fund' for administering capital expenditure.
- (2) The charges on account of return on equity, interest on loan, depreciation of the Regional Load Despatch Centres and National Load Despatch centre including registration fee, shall be deposited into the LDC development fund after meeting the statutory tax requirements:

Provided that short term open access charges and other income of RLDCs or NLDC, if any, shall not form part of the LDC development fund.

(3) The Power System Operation Company shall be entitled to utilise the money deposited to the LDC development fund for creation of new assets, loan repayment, servicing the capital raised in the form of interest and dividend payment, meeting stipulated equity portion in asset creation and margin money for raising loan from the financial institutions and funding of R & D projects.

- (4) The LDC development fund shall not be utilized for any other revenue expenditure. However, in case of shortfall in meeting the revenue expenditure including HR expenses, Power System Operation Company shall be entitled to take interest free advance from LDC development fund which shall be recouped from the expenditure allowed by the Commission under the respective heads at the time of truing up to be carried out after the expiry of the control period 2014-19.
- (5) Any asset created by the Power System Operation Company out of the money deposited into the LDC development fund shall not be considered for computation of return on equity and interest on loan. Power System Operation Company shall submit details of the such assets in CAPEX plan.
- (6) The RLDCs shall submit the amount accumulated in LDC development fund along with the break-up of sources from where the fund is received. The Commission shall review the LDC development fund every year and issue directions to RLDCs for effective utilization of the funds, if required.

CHAPTER - 4

RLDC FEES AND CHARGES STRUCTURE

- 13. Components of RLDC Fees and Charges: (1) The RLDC Fees and Charges shall comprise Regional Load Dispatch Centre Fees to be recoverable by Power System Operation Company towards registration for commencement of grid access and scheduling and annual charges to be collected in the form of system operation and market operation charges from users.
- 14. Annual Charges (AFC): The annual charges shall comprise annual system operation charges corresponding to the expenditure of system operation function and annual market operation charges corresponding to the expenditure of market operation function. The annual charges shall be segregated into annual system operation charges and annual market operation charges in the ratio of 70:30. The annual charges shall consist of the following components, namely:-
 - (a) Return on equity;
 - (b) Interest on loan capital;
 - (c) Depreciation;
 - (d) Operation and maintenance (excluding human resource) expenses;
 - (e) Human resource expenses;
 - (f) NLDC charges and corporate office expenses; and
 - (g) Interest on working capital;

- **15. System Operation Charges:** The System operation charges shall be derived separately for the inter-state transmission licensee, generating stations and sellers and distribution licensee and buyers as under:
 - (a) The System Operation Charges for inter-state transmission licensee shall be determined on the basis of 10% of annual system operation charges and shall be worked out on the basis of the ckt-km of the lines owned by inter-state transmission licensee;
 - (b) The System Operation Charges for the inter-state Generating station and sellers shall be determined on the basis of 45% of annual system operation charges and shall be worked out on the basis of installed capacity in case of the generating station and long term and/or medium term contracted capacity in case of seller;
 - (c) The System Operation Charges for the distribution licensee and buyers shall be determined on the basis of 45% of annual system operation charges and shall be worked out on the basis of aggregate allocated capacity and contracted capacities in case of distribution licensee and long term and/or medium term contracted capacity in case of buyer;
- **16. Market Operation Charges:** The Market operation charges shall be worked out on the basis of aggregated capacities for scheduling by generating station and sellers, distribution licensee and buyers.

CHAPTER - 5

COMPUTATION OF ANNUAL CHARGES (AFC)

17. Return on equity:

- (1) Return on equity shall be computed in Rupee term on equity base determined in accordance with Regulation 11 of these regulations.
- (2) Return on equity shall be computed on pre-tax base rate of 15.50% to be grossed up as per the sub-clause (3) of this regulation.
- (3) The rate of return on equity shall be grossed up shall be computed by grossing up the base rate with the effective tax rate of the financial year 2014-15 applicable to the Power System Operation Company:

Provided that the return on equity with respect to the actual tax rate applicable to the Power System Operation Company in line with the provisions of the relevant Finance Acts of the respective year during control period shall be trued up at the end of the control period.

(4) Rate of return on equity shall be round off to three decimal points and be computed as per the following formula:

Rate of pre-tax return on equity = Base rate/(1-t)

Where 't' is the effective tax rate in accordance with sub-clause (3).

18. Interest on loan capital:

- (1) The loan determined in accordance with Regulation 11 shall be considered as gross normative loan for calculation of interest on loan.
- (2) The normative loan outstanding as on 1.4.2014 shall be worked out by

deducting the cumulative repayment as admitted by the Commission up to 31.3. 2014 from the gross normative loan.

- (3) The repayment for respective year of the control period shall be deemed to be equal to the depreciation allowed for that year. In case of de-capitalization of assets, the repayment shall be adjusted by taking into account cumulative repayment on a pro-rata basis and the adjustment should not exceed cumulative depreciation recovered upto the date of de-capitalisation of such asset.
- (4) The rate of interest shall be the weighted average rate of interest calculated on the basis of the actual loan portfolio at the beginning of each year applicable to the respective Regional Load Despatch Centre:

Provided that if there is no actual loan for a particular year but normative loan is still outstanding, the last available weighted average rate of interest shall be considered;

Provided further that if the Regional Load Despatch Centre does not have actual loan, then the weighted average rate of interest of the Power System Operation Company as a whole shall be considered.

- (5) The interest on loan shall be calculated on the normative average loan of the year by applying the weighted average rate of interest.
- (6) The Power System Operation Company shall make every effort to re-finance the loan as long as it results in net savings on interest and in that event the costs associated with such re-financing shall be borne by the users and the net savings shall be shared between the users and the Power System Operation Company, as the case may be, in the ratio of 2:1. The changes to the terms and conditions of the loans

shall be reflected from the date of such re-financing.

(8) In case of dispute, any of the parties may make an application in accordance with the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, as amended from time to time, including statutory re-enactment thereof for settlement of the dispute:

Provided that the users shall not withhold any payment on account of the interest claimed by the users and the Power System Operation Company during the pendency of any dispute arising out of re-financing of loan.

19. Depreciation:

- (1) The value base for the purpose of depreciation shall be the capital cost of the asset admitted by the Commission.
- (2) The salvage value of the asset (excluding IT equipments and Software's) shall be considered as 10% and depreciation shall be allowed up to maximum of 90% of the capital cost of the asset. The salvage value for IT equipments and Software's shall be considered as NIL and 100% value of the assets shall be considered depreciable.
- (3) Land shall not be a depreciable asset and its cost shall be excluded from the capital cost while computing depreciable value of the capital cost of the asset.
- (4) Depreciation shall be calculated annually based on Straight Line Method and at rates specified in **Appendix-III** to these regulations for the assets of the Regional Load Despatch Centre.
- (5) Assets fully depreciated shall be shown separately
- (6) Value of the assets not in use or declared obsolete shall be taken out from the

capital cost for the purpose of calculation of depreciation.

- (7) The balance depreciable value as on **1.4.2014** shall be worked out by deducting the cumulative depreciation from the gross depreciable value of the assets appearing in the books of accounts of the Power System Operation Company for the respective Regional Load Despatch Centre and National Load Despatch Centre.
- (8) In case of de-capitalization of assets in respect of respective RLDC, the cumulative depreciation shall be adjusted by taking into account the depreciation recovered in tariff by the de-capitalized asset during its useful services.

20. Operation and Maintenance Expenses:

- (1) Operation and maintenance expenses (excluding human resource expenses) shall be derived on the basis of actual operation and maintenance expenses for the years 2009-10 to 2013-14, based on the audited balance sheets. The O&M expenses shall be normalized by excluding abnormal operation and maintenance expenses, donation, loss-in-inventory, prior-period adjustments, claims and advances written-off, provisions, etc, if any, after prudence check by the Commission.
- (2) The normalized operation and maintenance expenses, after prudence check, for the years 2009-10 to 2013-14, shall be escalated at the rate of 5.72% to arrive at the normalized operation and maintenance expenses at the 2013-14 price level respectively and then averaged to arrive at normalized average operation and maintenance expenses for the-2009-10 to 2013-14 at-2013-14 price level. The average normalized operation and maintenance expenses of 2013-14 price level shall be escalated at the escalation rate as worked out in accordance with clause (4) this

Regulation to arrive the operation and maintenance expenses for the year 2014-15.

- (3) The operation and maintenance expenses for the year 2014-15 shall be escalated further at the annual escalation rate as worked out in accordance with clause (4) this Regulation to arrive at permissible operation and maintenance expenses for the subsequent years of the control period.
- (4) The escalation rate shall be worked out by considering the compounded annual growth rate, inflation rate, rationalization of O&M expenses and other factors, if any.
- (5) The actual expenditure towards Annual Maintenance Contract (AMC) of SCADA, after prudence check, shall be considered for arriving at the Operation and Maintenance Expenses during 2014-15 to 2018-19.
- 21. Human Resource Expenses: (1) Human resource expenses shall be derived on the basis of actual human resource expenses for the years 2009-10 to 2013-14 based on the audited balance sheets. The human resource expenses shall be normalized by excluding abnormal Human resource expenses, ex-gratia, VRS expenses, prior-period adjustments, claims and advances written-off, provisions, etc, if any, after prudence check by the Commission:

Provided that performance related pay computed in accordance with DPE guidelines shall be met from the incentive allowed in accordance with sub-clause (3) of Regulation 29 of these Regulations.

(2) The normalized human resource expenses, after prudence check, for the year 2009-10 to 2013-14, shall be escalated at the rate of 5.72% to arrive at the normalized

human resource expenses at the 2013-14 price level respectively and then averaged to arrive at normalized average human resource expenses for the 2009-10 to 2013-14 at 2013-14 price level.

- (3) The manpower approved during the year 2013-14 shall be the basis for computation of the HR expenses for 2014-15. Thereafter, for the subsequent years, the HR expenses shall be escalated at the annual escalation rate.
- (4) The average normalized human resource expenses of 2013-14 price level shall be escalated at the escalation rate as worked out in accordance with clause (6) this Regulation to arrive the operation and maintenance expenses for the year 2014-15.
- (5) The human resource expenses for the year 2014-15 shall be escalated further at the annual escalation rate as worked out in accordance with clause (6) this Regulation to arrive at permissible human resource expenses for the subsequent years of the control period:

Provided that the human resource expenses from 1.1.2017 onwards shall be further rationalized after considering 50% increase in employee cost on account of pay revision of the employees of the Public Sector Undertakings to arrive at the permissible human resource expenses for the year 2017-18 and 2018-19.

- (6) The escalation rate shall be worked out by considering the compound annual growth rate, inflation rate, rationalization of human resource and other factors, if any.
- (7) The cost of anticipated increase in the manpower of each year of the control

period shall also be considered after prudence check.

22. Interest on Working Capital:

- (1) The working capital shall cover:
 - (i) Operation and maintenance expenses (excluding human resource expenses) for one month;
 - (ii) Human resource expenses for one month;
 - (iii) NLDC charges for one month; and
 - (iv) Receivables equivalent to two months of annual charges as approved by the Commission.
- (2) Rate of interest on working capital shall be on normative basis and shall be considered as the bank rate as on 1.4.2014.
- (3) Interest on working capital shall be payable on normative basis notwithstanding that the Power System Operation Company has not taken any loan for working capital from any outside agency.
- 23. NLDC Charges and Corporate Office Expenses. (1) To the extent applicable, NLDC charges shall be computed by following the methodology specified for computing annual charges of Regional Load Despatch Centres except interest on working capital.
- (2) The Corporate Office Expenses, computed in accordance with the actual expenses incurred, shall be allowed by the Commission, after prudence check.

- (3) All expenses of NLDC and Corporate Office expenses approved by the Commission shall be apportioned to the Regional Load Despatch Centre on the basis of the peak demand served (in MW) in the respective region as indicated in CEA's website for the preceding year.
- **24. Contingency expenses:** (1) The Power System Operation Company shall maintain a separate account for the other income like short term open access charges and other income.
- (2) The Power System Operation Company shall use such income to meet the short fall, if any, in the annual charges allowed by the Commission or to meet the contingency expenses which was not foreseen at the time of the application and are necessary for the efficient power system operation.
- (3) The balance amount shall be deposited into the LDC development fund after meeting the statutory tax requirements which shall be further used for the purpose of creation of the assets.

CHAPTER -6

COMPUTATION AND PAYMENT OF FEES, SYSTEM OPERATION AND MARKET OPERATION CHARGES

- **25. Registration Fees:** The fees shall be payable by the users including power exchanges and traders as a prior expenses before commencement of grid access for system operation and commencement of scheduling as access to market. The fees payable are as under:
- (1) The distribution licensee and inter-State transmission licensee shall pay one time registration fee of ₹ 10 Lakh along with application for commencement of grid access:
- (2) The generating station shall pay registration fee as under:
 - a) Generating station upto 10 MW installed capacity shall pay registration fee of ₹ 0.50 Lakh;
 - b) Generating stations having installed capacity of 10 MW as above and upto 100 MW shall pay registration fee of ₹ 1.0 Lakh;
 - c) Generating stations having installed capacity of not less than 100 MW and upto 2000 MW shall pay registration fee of ₹ 5.0 Lakh;
 - d) Generating stations having capacity of not less than 2000 MW and above shall pay registration fee of ₹ 10.0 Lakh, and;

Provided that the entire capacity of the each stage of generating station or the generating station shall be considered for the purpose of registration fee at the time

of the initial registration;

Provided further that the generating station, distribution licensee shall intimate RLDCs concerned for additional stage commissioned in case of generating station, additional contracted capacities tied up in case of distribution licensee for updating records RLDCs;

Provided also that the inter-State transmission licensee shall intimate RLDCs concerned for additional new transmission elements synchronized in the grid for updating records of RLDCs.

- (3) The traders who obtained valid trading license from the Commission, sellers and buyer other than covered under clause (a) of this Regulation shall pay one time registration fee of ₹ 2 Lakh along with application for commencement of scheduling for market access.
- (4) The Power exchanges shall pay ₹ 20.0 lakh (Rupees twenty lakh only) as one time registration fees from each power exchange for the purpose of registration.
- **26.** Computation and Payment of System Operation Charges: (1) The system operation charges for inter-state transmission licensee shall be computed on annual basis and recovered on monthly basis on the basis of the ckt-km of the lines owned by inter-state transmission licensee in accordance with following formulae;

$$SOC(Transmission) = (10\%) (70\% \times AFC/(Ckt_Km))/12$$

Where,

AFC = Annual Charges computed in accordance with Regulation 14;

Ckt_Km = Length of aggregate inter-state transmission system as on last day of

respective month of billing period;

Provided that the system operation charges shall be levied on the inter-state transmission licensees on the basis of the ckt-km of the lines owned by them as on the last day of the month prior to billing of the month.

(2) The system operation charges for generating companies and seller shall be computed on annual basis and recovered on monthly basis on the basis of the aggregate installed capacity in accordance with following formulae:

$$SOC(Generation or seller) = (45\%) (70\%x AFC/(IC))/12$$

Where,

AFC = Annual Charges computed in accordance with Regulation 15;

IC = Aggregate installed capacity of generating stations whose scheduling and accounting covers under concerned RLDC as on last day of respective month of billing period;

Provided that the system operation charges from the generating companies and sellers shall be collected in proportion to their installed capacity and contracted capacity respectively, as on the last day of the month prior to billing of the month.

(3) The system operation charges for distribution licensee and buyers shall be computed on annual basis and recovered monthly on the basis of the aggregate installed capacity in accordance with following formulae:

SOC(Distribution or buyer) =
$$(45\%)$$
 (70% x AFC/(IC))/12

Where,

AFC = Annual Charges computed in accordance with Regulation 14;

IC = Aggregate long term or medium term contracted capacity by distribution licensee whose scheduling and accounting covers under concerned RLDC as on last day of respective month of billing period;

Provided that the system operation charges from distribution licensees and buyers shall be collected in proportion to the sum of their allocations and contracted capacities, as the case may be, as on the last day of the month prior to billing of the month.

- (4) The respective State Load Despatch Centre shall be the nodal agency for this purpose in the State if the concerned Regional Load Despatch Centre, State Load Despatch Centre and the distribution licensees arrives at a mutual consensus to do so. The respective State Load Despatch Centre shall collect the system operation charges from the distribution licensees within a state on behalf of the concerned Regional Load dispatch Centre and the same shall be deposited to the concerned Regional Load Despatch Centre.
- 27. Computation and Payment of Market Operation Charges: (1) The market operation charges for generating stations and sellers, distribution licensee and buyers shall be computed on annual basis and recovered monthly on the basis of the long term or medium term access granted by the CTU or transmission licensee in accordance with following formulae:

$$MOC ext{ (Scheduling)} = 0.5 ext{ x (30\%) (AFC/(CC))/12}$$

Where,

AFC = Annual Charges computed in accordance with Regulation 14;

- CC = Aggregate long term and medium term access granted by the CTU or transmission licensee as on last day of respective month of billing period;
- (2) The respective State Load Despatch Centre shall be the nodal agency for this purpose in the State if the concerned Regional Load Despatch Centre, State Load Despatch Centre and the distribution licensees arrives at a mutual consensus to do so. The respective State Load Despatch Centre shall collect the market operation charges from the distribution licensees within a state on behalf of the concerned Regional Load dispatch Centre and the same shall be deposited to the concerned Regional Load Despatch Centre.
- 28. National Load Despatch Centre charges and corporate office expenses: All the expenses of National Load Despatch Centre and Corporate Office, as approved by the Commission, shall be apportioned to the Regional Load Despatch Centres on the basis of the demand served in the respective region.

CHAPTER - 7

PERFORMANCE INDICATORS

- **29**. **Performance of Regional Load Dispatch Centre**: (1) Recovery of incentive by the Regional Load Dispatch Centre shall be based on the achievement of the Key Performance Indicators as specified in **Appendix V** or such other parameters as may be prescribed by the Commission.
- (2) Each Regional Load Dispatch Centre shall submit the key performance parameters to the Commission on annual basis as per the format specified in **Appendix V**. The Commission, if required, may seek advice of the Central Electricity Authority for evaluation of the performance of system operator. The Commission shall evaluate the overall performance of the each Regional Load Dispatch Centre on the basis of weightage indicated against the following functions:

(i) System Operation : 60 %

(ii) Market Operation : 30 %

(iii) Ancillary and Support : 10 %

(3) The Regional Load Dispatch Centre shall be allowed to recover incentive of 5% of annual charges for aggregate performance level of 85% and shall increase by 1% of annual charges for every 3% increase of performance level above 85%:

Provided that incentive shall be reduced by 1% of annual charges on prorata basis for the every 3% decrease in performance level below 85%.

(4) The Regional Load Dispatch Centre shall compute the Key Performance Indicators on annual basis for the previous year ending on 31st March and submit to the Commission along with petitions for approval of the Commission as per **Appendix VI**:

Provided that the key performance indicators of previous year ending on 31st March shall be considered to recover incentive on each year and shall be trued up at the end of the control period.

(5) The Regional Load Dispatch Centres and National Load Dispatch Centre shall identify the manpower deployed for the system operation. The Regional Load Dispatch Centres and National Load Dispatch Centre shall be allowed certification linked incentive as a percentage of basic pay for acquisition of basic level, specialist level and management level in their respective areas of specialization:

Sr.No.	Certification Level	Percentage of ceiling
1	Basic Level	10.00%
2	Specialist Level	15.00%
3	Management Level	10.00%

Provided that certification linked incentive shall be in addition to the performance related incentive as defined under sub-clause (3) of this Regulation.

CHAPTER - 8

BILLING AND OTHER MISCELLANEOUS PROVISIONS

- **30. Billing and Payment of charges. -** (1) Bills shall be raised for the system operation charge and market operation charge on monthly basis by the Power System Operation Company in accordance with these regulations, and payments shall be made by the users directly to the Power System Operation Company.
- (2) Persistent default in payment of RLDCs/NLDC fee and charges shall be brought to the notice of the Commission.
- **31. Late payment surcharge.** In case the payment of any bill for charges payable under these regulations is delayed by a user beyond a period of 60 days from the date of billing, a late payment surcharge at the rate of **1.5**% per month shall be levied from the users.
- **32. Recovery of cost of hedging or Foreign Exchange Rate Variation**: Recovery of cost of hedging or foreign exchange rate variation shall be made directly by the RLDCs from the users without making any application before the Commission:

Provided that in case of any objections by users regarding the cost of hedging or foreign exchange rate variation, the RLDCs may make an appropriate application before the Commission for decision.

Draft

33. **Rebate:** A rebate of 2% shall be allowed by the RLDCs or NLDC on gross bill

amount settled through RTGS, NEFT, Letter of Credit or cheque up to seventh day

(i.e. T+6 day) from the date of issuance of the bills (where T is the date of issuance of

the bill.

(ii) The rebate of 1% shall be allowed when payment is made from T+7 to T+30

days from issuance of the bill.

34. Power to Relax: The Commission, for reasons to be recorded in writing, may

relax any of the provisions of these regulations on its own motion or on an

application made before it by an interested person after giving reasonable

opportunity to those likely to be affected by such relaxation.

35. Removal of Difficulty: If any difficulty arises in giving effect to the provisions

of these regulations, the Commission may, by order, make such provision not

inconsistent with the provisions of the Act or provisions of other regulations

specified by the Commission, as may appear to be necessary for removing the

difficulty in giving effect to the objectives of these regulations.

(Shubha Sarma) Secretary

secretary

Appendix-I

TARIFF FILING FORMS (NLDC/RLDCs)

 $\label{eq:index} INDEX$ Checklist of Forms and other information/ documents for tariff filing for NLDC/RLDCs

Form No.	Tariff Filing Formats (RLDCs)	Tick
FORM-1	Summary Sheet	
FORM- 2	Normative Parameters considered for calculations	
FORM- 3	Abstract of Admitted Capital Cost as on 1.4.2019	
FORM- 4A	Abstract of Capital Cost Estimates and Schedule of	
	Commissioning of the CAPEX and REPEX	
FORM-4B	Element wise Break-up of Capital Cost	
FORM-4C	Break-up of Construction/Supply/Sevice packages	
FORM- 4D	Financial Package upto COD	
FORM- 4E	Statement of Additional Capitalisation after COD	
FORM- 4F	Statement of Capital cost	
FORM-4G	Statement of Capital Woks in Progress	
FORM- 4H	Financing of Additional Capitalisation	
FORM- 4I	Details of Foreign Equity	
FORM- 5A	Calculation of Interest on Normative Loan	
FORM-5B	Calculation of Weighted Average Rate of Interest on Actual	
	Loans ¹	
FORM-5C	Details of Foreign loans	
FORM- 5D	Details of Project Specific Loans	
FORM- 5E	Details of Allocation of corporate loans to various RLDCs	
FORM- 6A	Statement of Depreciation	
FORM- 6B	Calculation of Depreciation Rate	
FORM- 7A	Details of Operation and Maintenance Expense excluding	

	human resource expenses	
FORM- 7B	Details of Human Resource Expenses	
FORM-7C	Details of Repairs and Maintenance Expensese	
FORM- 7D	Details of Administrative and General expenses	
FORM-8	Calculation of Interest on Working Capital	
FORM- 9	Draw Down Schedule for Calculation of IDC & Financing Charges	
FORM-10	Actual cash expenditure	
FORM-11	Year wise statement of LDC development fund (projected)	
FORM-10	Other Income	
Other Inform	nation/ Documents	
Sl. No.	Information/Document	Tick
1	Audited Balance Sheet and Profit & Loss Accounts with all the Schedules & Annexure for RLDC and NLDC/Corporate office.	
2	Copies of relevant loan Agreements	
3	a) Copies of the approval of Competent Authority for the Capital Cost and Financial package.b) CAPEX and REPEX plan along with Board approval, estimated capital cost and justification	
4	a) Copies of the Equity participation agreements and necessary approval for the foreign equity.b) Equity contribution from LDC development fund along with Board approval	
5	Detailed note giving reasons of time and cost over-run of the individual projects and scheme, if applicable.	
6	Any other relevant information, (Please specify)	

Note:1. Electronic copy of the petition (in words format) and detailed calculation as per these formats (in excel format) and any other information submitted shall also be furnished in the electronic form.

FORM-1

Summary Sheet

(Rs. in lacs)

S.No.	Particulars	Form No	Existing 2013-14	2014-15	2015-16	2016-17	2017-18	2018-19
1	2		3	4	5	6	7	8
1	Return on Equity ¹							
2	Interest on Loan Capital							
3	Depreciation							
4	O&M Expenses excluding human resource expenses							
5	Human resource expenses							
6	NLDC Charges and Corporate office expenses							
7	Interest on Working Capital							
	Total							

¹ Details of calculations, considering equity as per regulation, to be furnished.

(Petitioner)

FORM-2

Normative Parameters considered for calculations of annual charges

Name of the NLDC/RLDCs:

Particulars	Unit	As Existing	Control Period				
		2013-14	2014-15	2015-16	2016-17	2017-18	2018-19
1	2	3	4	5	6	7	8
Base Rate of Return on Equity	%						
Tax Rate	%						
Receivables in Months for							
WC	months						
O&M excluding human							
resource expenses in Months							
for WC	months						
Human resource expenses in							
Months for WC	months		ı				
NLDC charges in Months for							
WC	months						
Base Rate of SBI as on (date)	%						

Form3

Abstract of Admitted Capital Cost for the existing Projects

Name of the NLDC/RLDCs:

Capital cost as admitted by CERC	
Capital cost admitted as on	
(Give reference of the CERC relevant Order with	
Petition No. & Date)	
Foreign Component, if any (In Million US \$ or the	
relevant Currency):	
Domestic Component (Rs. Cr.):	
Foreign Exchange rate considered for the admitted cost:	
Hedging cost, if any, considered for the admitted	
Capital cost	
Total Project cost admitted (Rs. Cr):	

FORM-4A

Abstract of Capital Cost Estimates and Schedule of Commissioning for the New projects

Name	of	the	NLDC	/RLDCs:
------	----	-----	-------------	---------

New Projects

Capital Cost Estimates

Board of Director/ Agency		
approving the Capital cost		
estimates:		
Date of approval of the		
Capital cost estimates:		
	Present Day Cost	Completed Cost
Price level of approved	As of End of	As on Scheduled
estimates	Qtr. Of the year	COD of the Station
Foreign Exchange rate		
considered for theCapital		
cost estimates		
<u>C</u> a	apital Cost excluding IDC	C & FC
Foreign Component, if any		
(In Million US \$ or the		
relevant Currency)		

Domestic Component (Rs. Cr.)		
Capital cost excluding IDC, FC, FERV & Hedging Cost (Rs. Cr)		
<u>II</u>	DC, FC, FERV & Hedging	<u>g Cost</u>
Foreign Component, if any (In Million US \$ or the relevant Currency)		
Domestic Component (Rs. Cr.)		
Total IDC, FC, FERV & Hedging Cost (Rs.Cr.)		
Rate of taxes & duties considered		
Capital cost l	 Including IDC, FC, FERV	' & Hedging Cost
Foreign Component, if any (In Million US \$ or the relevant Currency)		

Domestic Component (Rs.	
Cr.)	
Capital cost Including IDC	
& FC (Rs. Cr)	
Schedule of Commissioning	
Of assets	

Note:

- 1. Copy of approval letter should be enclosed.
- 2. Details of Capital cost are to be furnished as per FORM-4B or 4C as applicable.
- 3. Details of IDC & Financing Charges are to be furnished as per FORM-9.

FORM 4B

Element wise Break-up of Capital Cost

Name of the NLDC/RLDCs:

Sl.No.	Break Down	Cost in Rs. Crores			Variation	Reasons for	Admitted Cost
		As per original Estimates	As on COD	Liabilities/Provision		Variation	Cost
1	2	3	4	5	6=(3-4-5)	7	8
A	Preliminary works & land						
1.1	Design & Engineering						
1.2	Land						
1.3	Site preparation						
1.0	Total Preliminary works & land						

	1	1	1	ı	
В	Civil Works				
2.1	Control Room & Office Building including HVAC				
2.2	Township & Colony				
2.3	Roads and Drainage				
2.4	Foundation for structures				
2.5	Misc. civil works				
2.0	Total Civil Works				
С	Equipments				
3.1					
3.2					
3.3					
3.0	Total Equipments				
		_			

D	Spares			
4.1				
4.2				
4.3				
4.0	Total Spares			
Е	Taxes and Duties			
5.1	Custom Duty			
5.2	Other Taxes & Duties			
5.0	Total Taxes & Duties			
F	Construction and pre- commissioning expenses			
	Site supervision & site			
6.1	admn.etc.			
6.2	Tools and Plants			

6.3	construction Insurance			
6.0	Total Construction and pre commissioning expenses			
G	Overheads			
7.1	Establishment			
7.2	Audit & Accounts			
7.3	Contingency			
7.0	Total Overheads			
8.0	Capital cost excluding IDC, FC, FERV & Hedging Cost			
Н	IDC, FC, FERV & Hedging Cost			
9.1	Interest During Construction (IDC)			

9.2	Financing Charges (FC)			
9.3	Foreign Exchange Rate Variation (FERV)			
9.4	Hedging Cost			
9.0	Total of IDC, FC, FERV & Hedging Cost			
10.0	Capital cost including IDC, FC, FERV & Hedging Cost			

1. In case of time & Cost over run, a detailed note giving reasons of such time and cost over run should be submitted clearly bringing out the agency responsible and whether such time & cost over run was beyond the control of the [Power System Operation Company]¹.

FORM 4C

Break-up of Construction/Supply/Service packages

Name of the NLDC/RLDCs:

S.No.	Name/No.	Scope of	Whether	No. of		Date	Date of	Value	Firm or	Actual	Taxes	IDC, FC,	Sub-
	of	works ¹ (in	awarded	bids	of	of	Completion	of	With	expenditure	&	FERV &	Total
	Constructio	line with	through	received		Start	of Work	Award ²	Escalation	till the	Duties	Hedging	
	n	head of	ICB/DCB/			of		in (Rs.	in prices	completion	and	cost	
	/supply/serv	cost break-	Depatmentall			work		Cr.)		or up to	IEDC		
	ice package	ups as	y/ Deposit							COD			
		applicable)	Work etc &							whichever			
			No. of bids							is earlier			
			received							(Rs. Cr.)			
						l l							

)		

¹ The scope of work in any package should be indicated in conformity of cost break-up in form-4B to the extent possible.

² If there is any package, which need to be shown in Indian Rupee and foreign currency(ies), the same should be shown separately along with the currency, the exchange rate and the date e.g. Rs.80 Cr+US\$50m=Rs.320Cr at US\$=Rs48 as on say 01.04.09.

FORM-4D

Financial Package upto COD

Name of the NLDC/RLDCs:	
Project Cost as on 1.4.2014:	
Date of Commercial Operation	
	(Amount in lacs)

	Financial Pac Approved Currency Amou	and	on 1.4.201 Curre	Package as 4 ency and nount ³	As Admitted on 1.4.2014 Currency and Amount		
1	2	3	4	5	6	7	
Loan-I	US\$	200m					
Loan-II							
Loan-III							
and so on							
Equity-							
Foreign							
Domestic							
Total Equity							
Debt : Equity Ratio							

 $^{^1}$ Say US \$ 200m + Rs.400 Cr or Rs.1360 Cr including US \$200m at an exchange rate of 1US \$=Rs.48/- 2 Date of Commercial Operation means Commercial Operation of the RLDC. 3 For example : US \$, 200M etc.

Petitioner FORM-4E

Statement of Additional Capitalisation after 1.4.2014

Sr. No.	Year	Work/Equipment proposed to be added after 1.4.2014	Amount Proposed to be capitalised	Justification as per propose	Regulation under which covered	Admitted Cost ¹
(1)	(2)	(3)	(4)	(5)	(6)	(7)

Total			

¹ In case the project has been completed and any tariff notification(s) has already been issued in the past , fill column 7 giving the cost as admitted for the purpose of tariff notification already issued by (Name of the authority) (Enclose copy of the tariff Order)

Note:

1 Fill the form in chronological order year wise along with detailed justification clearly bring out the necessity and the benefits accruing to the beneficiaries.

2 In case initial spares are purchased along with any equipment, then the cost of such spares should be indicated separately.

FORM-4F

Statement of Capital cost

Name of the NLDC/RLDCs:

		As on relevant date. ¹
A	a) Opening Gross Block Amount as per books	
	b) Amount of capital liabilities in A(a) above	
	c) Amount of IDC, FC, FERV & Hedging cost included in A(a) above	
	d) Amount of IEDC (excluding IDC, FC, FERV & Hedging cost) included in A(a) above	
В	a) Addition in Gross Block Amount during the period	
	b) Amount of capital liabilities in B(a) above	
	c) Amount of IDC, FC, FERV & Hedging cost included in B(a) above	
	d) Amount of IEDC (excluding IDC, FC, FERV & Hedging cost) included in B(a) above	
С	a) Closing Gross Block Amount as per books	
	b) Amount of capital liabilities in C(a) above	
	c) Amount of IDC, FC, FERV & Hedging cost included in C(a) above	
	d) Amount of IEDC (excluding IDC, FC, FERV & Hedging cost) included in C(a) above	

1 Relevant date/s means date of COD and financial year start date and end date

FORM-4G

Statement of Capital Woks in Progress

Name of the NLDC/RLDCs:

(To be given for relevant dates and year wise)

		As on relevant date. ¹
A	a) Opening CWIP Amount as per books	
	b) Amount of capital liabilities in a above	
	c) Amount of IDC, FC, FERV & Hedging cost included in a above	
В	a) Addition/Adjustment in CWIP Amount during the period	
	b) Amount of capital liabilities in a above	
	c) Amount of IDC, FC, FERV & Hedging cost included in a above	
С	a) Capitalization/Transfer to Fixed asset of CWIP Amount during the period	
	b) Amount of capital liabilities in a above	
	c) Amount of IDC, FC, FERV & Hedging cost included in a above	
D	a) Closing CWIP Amount as per books	
	b) Amount of capital liabilities in a above	
	c) Amount of IDC, FC, FERV & Hedging cost included in a above	

1 Relevant date/s means date of COD and financial year start date and end date

FORM-4H

Financing of Additional Capitalisation

Name of the NLDC/RLDCs:

(Amount in lacs)

			Projected/Actua	1		Admitted					
Financial Year (Starting from 1.4.2014)	Year1 ¹	Year2	Year3	Year4	Year 5 & So on	Year1	Year2	Year3	Year4	Year 5 & So on	
1	2	3	4	5	6	7	8	9	10	11	
Amount capitalised in Work/Equipment											
Financing Details											
Loan-1											
Loan-2											
Loan-3 and so on											

Total Loan ²						
Equity						
Internal Resources						
Others						
Total					_	

¹Year 1 refers to Financial Year of COD and Year 2, Year 3 etc. are the subsequent financial years respectively.

²Loan details for meeting the additional capitalisation requirement should be given as per FORM-7 or 8 whichever is relevent.

FORM-4I

Details of Foreign Equity

(Details only in respect of Equity infusion if any applicable to the project under petition)

Name of the N	LDC/RLDCs:
---------------	------------

Exchange Rate on date/s of infusion:

S1.	Financial Year		Year 1				Year 2				Year 3 and so on			
	1	2	3	4	5	6	7	8	9	10	11	12	13	
		Date	Amount	Exchange	Amount	Date	Amount	Excha	Amount	Date	Amount	Exchan	Amount	
			(Foreign	Rate	(Rs.)		(Foreign	nge	(Rs.)		(Foreign	ge Rate	(Rs.)	
			Currency)				Currency)	Rate			Currency)			
	Currency1 ¹													
	At the date of													
A.1	infusion ²													
2														

İ	İ	İ	Ī	 Ī	I	I	Ī	Ī	I	l l
В	Currency2 ¹									
	Currency2									
1										
2										
	Currency3 ¹									
	Currencys									
	At the date of									
A.1	infusion ²									
				,						
2										
	Currency4 ¹ &									
В	so on									
	A									
	At the date of									
1	infusion ²									
2										

¹ Name of the currency to be mentioned e.g. US \$, DM, etc. ² In case of equity infusion more than once during the year, Exchange rate at the date of each infusion to be given.

FORM-5A

Calculation of Interest on Normative Loan

Name of NLDC/RLDCs:	
	(Amount in lacs)

Particulars	Existing 2013-14	2014-15	2015-16	2016-17	2017-18	2018-19
1	2	3	4	5	6	7
Gross Normative loan -						
Opening						
Cumulative repayment of						
Normative Loan upto previous						
year						
Net Normative loan - Opening						
Increase/Decrease due to ACE						
during the Year						
Repayments of Normative						
Loan during the year						
Net Normative loan - Closing						
Average Normative Loan						
Weighted average Rate of						
Interest on actual Loans						
Interest on Normative loan						

FORM-5B

Calculation of Weighted Average Rate of Interest on Actual Loans¹

Name of NLDC/RLDCs:	
	(Amount in lace)

Sl. no.	Particulars	Existing 2013-14	2014-15	2015-16	2016-17	2017-18	2018-19
1	2	3	4	5	6	7	8
	Loan-1						
	Gross loan - Opening						
	Cumulative repayments of						
	Loans upto previous year						
	Net loan - Opening						
	Add: Drawal(s) during the Year						
	Less: Repayment (s) of Loans during the year						
	Net loan - Closing						
	Average Net Loan						
	Rate of Interest on Loan on annual basis						
	Interest on loan						
	Loan repayment effective from (date to be indicated)						
	Loan-2						

Gross loan - Opening			
Cumulative repayments of Loans upto previous year			
Net loan - Opening			
Add: Drawal(s) during the Year			
Less: Repayment (s) of Loans during the year			
Net loan - Closing			
Average Net Loan			
Rate of Interest on Loan on annual basis			
Interest on loan			
Loan repayment effective from (date to be indicated)			
Loan-3 and so on			
Gross loan - Opening			
Cumulative repayments of Loans upto previous year			
Net loan - Opening			
Add: Drawal(s) during the Year			
Less: Repayment (s) of Loans during the year			
Net loan - Closing			
Average Net Loan			
Rate of Interest on Loan on			

annual basis			
Interest on loan			
Loan repayment effective			
from (date to be indicated)			
Total Loan			
Gross loan - Opening			
Cumulative repayments of			
Loans upto previous year			
Net loan - Opening			
Add: Drawal(s) during the Year			
Less: Repayment (s) of			
Loans during the year			
Net loan - Closing			
Average Net Loan			
Interest on loan			
Weighted average Rate of			
Interest on Loans			

¹ In case of Foreign Loans, the calculations in Indian Rupees is to be furnished. However, the calculations in Original currency is also to be furnished separately in the same form.

FORM-5C

Details of Foreign loans

(Details only in	respect of loans applicable to the project under petition)
Name of NLDC/RLDCs:	
Exchange Rate as on 1.4.2014	

(Amount in lacs)

	Financial Year (Starting from 1.4.2014)	Year 1			Year 2			Year 3 and so on					
	1	2	3	4	5	6	7	8	9	10	11	12	13
		Date	Amount (Foreign currency)	Exchange Rate	Amount (Rs.)	Date	Amount (Foreign Currency)	Exchange Rate	Amoun t (Rs.)	Date	Amount (Foreign Currency)	Exchang e Rate	Amount (Rs.)
	Currency1 ¹												
A.1	At the date of Drawl ²												
2	Scheduled repayment date of principal												
3	Scheduled payment date of interest												
4	At the end of Financial year												

		 		1		ı	1	1	
В	In case of Hedging3								
1	At the date of hedging								
2	Period of hedging								
3	Cost of hedging								
	Currency2 ¹								
A.1	At the date of Drawl ²								
2	Scheduled repayment date of principal								
3	Scheduled payment date of interest								
4	At the end of Financial year								
В	In case of Hedging3								
1	At the date of hedging								
2	Period of hedging								

3	Cost of hedging						
	Currency31 & so on						
A.1	At the date of Drawl ²						
	Scheduled repayment date of principal						
	Scheduled payment date of interest)		
4	At the end of Financial year						
В	In case of Hedging3						
1	At the date of hedging						
2	Period of hedging						
3	Cost of hedging						

- ¹ Name of the currency to be mentioned e.g. US \$, DM, etc. etc.
- ² In case of more than one drawl during the year, Exchange rate at the date of each drawl to be given.
- ³ Furnish details of hedging, in case of more than one hedging during the year or part hedging, details of each hedging are to be given with supporting documents.

Note:

1) Tax (such as withholding tax) details as applicable including change in rates, date from which change effective etc. must be clearly indicated.

FORM-5D

Details of Project Specific Loans

Name of NLDC/RLDCs:	
	(Amount in lacs)

Particulars	Package1	Package2	Package3	Package4	Package5	Package6
1	2	3	4	5	6	7
Source of Loan ¹						
Currency ²						
Amount of Loan						
sanctioned						
Amount of Gross Loan						
drawn upto						
31.03.2009/COD 3,4,5,13,15						
Interest Type ⁶						
Fixed Interest Rate, if						
applicable						
Base Rate, if Floating						
Interest ⁷						
Margin, if Floating						
Interest ⁸	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No
Are there any						
Caps/Floor ⁹						
If above is yes, specify						
caps/floor						
Moratorium Period ¹⁰						

Moratorium effective				
from				
Repayment Period ¹¹				
Repayment effective from				
Repayment Frequency ¹²				
Repayment				
Instalment ^{13,14}				
Base Exchange Rate ¹⁶				
Are foreign currency loan				
hedged?				
If above is yes, specify				
details ¹⁷				

¹ Source of loan means the agency from whom the loan has been taken such as WB, ADB, WMB, PNB, SBI, ICICI, IFC, PFC etc.

² Currency refers to currency of loan such as US\$, DM, Yen, Indian Rupee etc.

³ Details are to be submitted as on 31.03.2014 for existing assets and as on COD for the remaining assets.

⁴ Where the loan has been refinanced, details in the Form is to be given for the loan refinaced. However, the details of the original loan is to be given seperately in the same form.

⁵ Interest type means whether the interest is fixed or floating.

⁶ Base rate means the base rate as specified by the bank, LIBOR etc. over which the margin is to be added. Applicable base rate on different dates from the date of drawl may also be enclosed.

⁷ Margin means the points over and above the floating rate.

⁸ At times caps/floor are put at which the floating rates are frozen. If such a condition exists, specify the limits.

⁹ Moratorium period refers to the period during which loan servicing liability is not required.

¹⁰ Repayment period means the repayment of loan such as 7 years, 10 years, 25 years etc.

¹¹ Repayment frequency means the interval at which the debt servicing is to be done such as monthly, quarterly, half yearly, annual, etc.

¹² Where there is more than one drawal/repayment for a loan, the date & amount of each drawal/repayment may also be given separately

- ¹³ If the repayment instalment amount and repayment date can not be worked out from the data furnished above, the repayment schedule to be furnished separately.
- ¹⁴ In case of Foreign loan, date of each drawal & repayment alongwith exchange rate at that date may be given.
- ¹⁵ Base exchange rate means the exchange rate prevailing as on 31.03.2014 for existing assets and as on 1.4.2014(or COD) for the remaining assets.
- ¹⁶ In case of hedging, specify details like type of hedging, period of hedging, cost of hegging, etc.
- ^{17.} At the time of truing up rate of interest with relevant reset date (if any) to be furnished separately
- ^{18.} At the time of truing up provide details of refinancing of loans considered earlier. Details such as date on which refinancing done, amount of refinanced loan, terms and conditions of refinanced loan, financing and other charges incurred for refinancing etc.

Details of Allocation of corporate loans to various RLDCs

Name of NLDC/RLDCs:

(Amount in lacs)

Particulars	Package1	Package2	Package3	Package4	Package5	Remarks
1	2	3	4	5	6	7
Source of Loan ¹						
Currency ²						
Amount of Loan sanctioned						
Amount of Gross Loan drawn upto 31.03.2009/COD 3,4,5,13,15						
Interest Type ⁶						
Fixed Interest Rate, if applicable						
Base Rate, if Floating Interest ⁷						
Margin, if Floating Interest ⁸						
Are there any Caps/Floor ⁹	Yes/No	Yes/No	Yes/No	Yes/No	Yes/No	
If above is yes, specify caps/floor						
Moratorium Period ¹⁰						
Moratorium effective from						
Repayment Period ¹¹						
Repayment effective from						
Repayment Frequency ¹²						
Repayment Instalment ^{13,14}						

	Г		ı	1	T	<u> </u>
Base Exchange Rate ¹⁶						
Are foreign currency loan						
hedged?						
neugeu.						
If above is yes, specify details ¹⁷						
y say a grand y						
Distribution	of loan to	various tra	ansmissio	n schemes		
Eastern Region						
o o						
Scheme 1						
Scheme 2 and so on						
Serieme 2 and 50 on						
Total						
Western Region)	
Ü						
Scheme 1						
Scheme 2 and so on						
Total						
Northern Region						
Torriera Region						
Scheme 1						
0.1						
Scheme 2 and so on						
Total						
Total						
Southern Region						
Scheme 1						
Serieme 1						
Scheme 2 and so on						
Total						
North-Eastern Region						
Scheme 1						
			l .	1	l	I

Scheme 2 and so on			
Total			
RLDC			
Total			

- ¹ Source of loan means the agency from whom the loan has been taken such as WB, ADB, WMB, PNB, SBI, ICICI, IFC, PFC etc.
- ² Currency refers to currency of loan such as US\$, DM, Yen,Indian Rupee etc.
- ³ Details are to be submitted as on 31.03.2014 for existing assets and as on COD for the remaining assets.
- ⁴ Where the loan has been refinanced, details in the Form is to be given for the loan refinaced. However, the details of the original loan is to be given separately in the same form.
- ⁵ If the Tariff in the petition is claimed seperately for various transmission elements, details in the Form is to be given seperately for all the schemes in the same form.
- ⁶ Interest type means whether the interest is fixed or floating.
- ⁷ Base rate means the base rate of as specified by bank, LIBOR etc. over which the margin is to be added. Applicable base rate on different dates from the date of drawl may also be enclosed.
- ⁸ Margin means the points over and above the floating rate.
- ⁹ At times caps/floor are put at which the floating rates are frozen. If such a condition exists, specify the limits.
- ¹⁰ Moratorium period refers to the period during which loan servicing liability is not required.
- ¹¹ Repayment period means the repayment of loan such as 7 years, 10 years, 25 years etc.
- ¹² Repayment frequency means the interval at which the debt servicing is to be done such as monthly, quarterly, half yearly, annual, etc.
- ¹³ Where there is more than one drawal/repayment for a loan, the date & amount of each drawal/repayement and its allocation may also be given seperately
- ¹⁴ If the repayment instalment amount and repayment date can not be worked out from the data

furnished above, the repayment schedule to be furnished seperately.

- ¹⁵ In case of Foreign loan, date of each drawal & repayment along with exchange rate at that date may be given.
- ¹⁶ Base exchange rate means the exchange rate prevailing as on 31.03.2014 for existing assets and as on COD for the remaining assets.
- ¹⁷ In case of hedging, specify details like type of hedging, period of hedging, cost of hegging, etc.
- ^{18.} At the time of truing up rate of interest with relevant reset date (if any) to be furnished separately
- ^{19.} At the time of truing up provide details of refinancing of loans considered earlier. Details such as date on which refinancing done, amount of refinanced loan, terms and conditions of refinanced loan, financing and other charges incurred for refinancing etc.

Statement of Depreciation

Name of NLDC/RLDCs:

(Amount in lacs)

Financial Year	Existing 2013-14	2014-15	2015-16	2016-17	2017-18	2018-19
1	2	11	12	13	14	15
Depreciation on Capital Cost						
Depreciation recovered during						
the Year						
Cumulative depreciation						
deducted due to de-						
capitalization or write off of the						
assets etc.						
Cumulative Depreciation &						
Advance against Depreciation						
recovered upto the year						

FORM-6B

Calculation of Depreciation Rate

Name of NLDC/RLDCs:

1 (411	le of NLDGKLDCs.			
Sl.	Name of the Assets ¹	Gross Block as on 31.03.2014, whichever is later and subsequently for each year therafter upto 31.3.2019	Depreciation Rates as per CERC's Depreciation Rate Schedule	Amount in lacs) Depreciation Amount for each year up to 31.03.2019
		2	3	4= Col.2 X
	1			Col.3
1	Land			
2	Building			
3	and so on			
4				
5				
6				
7				
8				
9				
	TOTAL			
	Weighted Average Rate of Depreciation (%)			

[|] **Depreciation (%)** | | | 1 Name of the Assets should conform to the description of the assets mentioned in Depreciation Schedule appended to the Notification.

FORM - 7A

Details of Operation and Maintenance Expenses excluding human resource expenses

Name of NLDC/RLDCs:

						(Rs. In Lacs)
	ITEMS	2009-10	20010-11	2012-13	2013-14	2014-15
	1	2	3	4	5	6
1	Repairs and maintenance expenses					
2	Administrative and general expenses, etc					
3	Total					

Note: 1. Detail of these expenditure as per formats enclosed

2. To be furnished for all the RLDCs, NLDC and Corporate office.

FORM - 7B

Name of NLDC/RLDCs:

Details of Human Resource Expenses

PERIOD-	1	ACTUALS FOR PREVIOUS FIVE YEARS
	2	ACTUALS FOR IST SIX MONTHS OF THE CURRENT YEAR
	3	EXPECTED FOR LAST SIX MONTHS OF THE CURRENT YEAR
	4	EXPECTED FOR ENSUING YEAR

Sr.			Execu	ıtive	Non-Executive			
No.	Account Code	Particulars					Total	
			Technical	Non- Tech.	Technical	Non- Tech.		
1	Salaries							
2	Over-time							
3	Dearness Allowance							
4	Other Allowance							
5	Bonus							
	Productivity Linked							
6	Incentive							
7	Sub Total (1 to 6)							
	OTHER STAFF							
	COST							
	Reimbursement of							
8	Medical Expenses							

9	Leave Travel Concession				
	Reimbursement of				
10	House Rent				
11	Interim Relief to Staff				
	Encashment of				
12	Earned Leave				
13	Honorarium				
	Payment under				
	Workmen				
14	compensation Act				
15	Ex-gratia				
16	Expenditure on VRS				
17	Sub Total (8 to 16)				
	Staff Welfare				
18	Expenses)		
19	Terminal Benefits				
20	Provisions				
21	Others (Specify)				
22	Total (7+17+18+19+20+21)				
23	Revenue recovered, if any				
24	Net Total (22-23)				
	ADDITIONAL INFO	RMATION			

	No. of Employees as			
1	on:			
	I) Executives			
	ii) Non-Executives			
	iii) Skilled			
	iv) Non-Skilled			
	Total			
	No. of Employees			
2	per			
	i) MW handled			
	ii) MKwh handled			

I) An annual increase in HR expenses under a given head in excess of 20 percentages.	ent
should be explained with proper justification.	

- II) The data should be based on audited balance sheets.
- III) Details of arrears, if any pertaining to period prior to the year 2013-14 should be mentioned separately.
- IV) No. of employees opting for VRS during each year should be indicated.
- V) Details of abnormal expenses, if any shall be furnished separately.
- VI) The monthwise provisions made in the employee cost during 2008-09, 2009-14 (year wise) towards wage revision/arrears shall be provided seprateley.

FORM - 7C

Details of Repairs and Maintenance Expenses

Name of NLDC/RLDCs:

A. REPAIRS AND MAINTENANCE EXPENSES (Actuals)

Sr. No.	Description	Actuals for previous Financial Year	Current Financial Year Actual Projection For For First Six Balance Six Months Months Total		Estimates for ensuing year
	Consumption of stores and				
1	spares				
2	Loss of stores and spares				
3	Plant & Machinery repairs and maintenance				
4	Civil works repairs and maintenance				
5	Annual Maintenance Contract (4a+4b+4c)				
5a	- Plant & machineries				
5b	- Civil repairs and maintenance				
5c	- Others				
6	Others (Specify)				
7	Total (1+2+3+4+5+6)				
8	Revenue recoveries, if any				
9	Net Total (7-8)				

B. REPAIRS AND MAINTENANCE EXPENSES (As per Regulation)

Particulars	2009- 10	2010-11	2011-12	2012-13	2013-14
Admitted Capital cost as on 1st April of the year					
Repairs and Maintenance expenses					
Repairs and Maintenance expenses as a percentage of Capital cost					

FORM - 7D

Details of Administrative and General expenses

Name of NLDC/RLDCs:

		Actuals for previous five Financial Year	(Current Financial Year)			Estimates for ensuing year
Sr. No.	Description		Actual For First Six Months (Rs. in Crs.)	Projection For Balance Six Months	Total	
PROP	ERTY RELATED EXPENSES					
1	Licence Fees					
2	Rent					
3	Rates & Taxes					
4	Insurance					
	Contribution to accident reserve					
5	fund					
6	Sub total:					
	COMMUNICATION					
7	Telephone & Trunk Call					
8	Postage & Telegram					
9	Telex, Teleprinter Charges, Telefax					
10	Courier Charges					
11	Other					
12	Sub total:					

	PROFESSIONAL CHARGES			
13	Legal expenses			
14	Consultancy charges			
15	Technical fees			
16	Audit fees			
17	Other charges			
18	Sub total :			
	CONVEYANCE & TRAVELLING			
19	Conveyance expenses			
20	Travelling expenses			
21	Hire charges of vehicle			
22	Others			
23	Sub total :			
	OTHER EXPENSES			
24	Electricity charges			
25	Fees & Subscription			
26	Books & Periodicals			
27	Printing & Stationery			
28	Advertisement			
29	Entertainment			
30	Watch & Ward			
31	Miscellaneous			
32	Organisational Development			

	Expenses			
33	Donation			
34	Training			
35	Sub total:			
	MATERIAL RELATED			
	EXPENSES			
	Demmurage and Wharfage on			
36	materials			
37	Clearing & forwarding charges			
38	Transit insurance			
39	Sub total:			
40	Others (Specify)			
41	Total (6+12+18+23+35+39+40)			
42	Revenue recoveries, if any			
43	Net Total (41-42)			

FORM-8

Calculation of Interest on Working Capital

Name of NLDC/RLDCs:

(Amount in lacs)

Sl. No.	Particulars	Existing 2008-09	2009-10	2010-11	2011-12	2012-13	2013-14
1	2	3	4	5	6	7	8
1	O & M expenses excluding human resource expenses						
2	Human resource expenses						
3	NLDC charges						
4	Recievables						
5	Total Working Capital						
6	Rate of Interest						
7	Interest on Working Capital						

FORM-9

Draw Down Schedule for Calculation of IDC & Financing Charges

Name of NLDC/RLDCs:

(Amount in Lacs)

	Draw Down Quarter 1			Quarter 2			Quarter n (COD)			
Sl. No.	Particul-ars	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee	Quantum in Foreign currency	Exchange Rate on draw down date	Amount in Indian Rupee
1	Loans									
1.1	Foreign Loans									
1.1.1	Foreign Loan 1									
	Draw down Amount									
	IDC									
	Financing charges									

	Foreign Exchange					
	Rate Variation					
	Hedging Cost					
1.1.2	Foreign Loan 2					
	Draw down Amount					
	IDC					
	Financing charges					
	Foreign Exchange Rate Variation					
	Hedging Cost					
	Treaging Cost					
1.1.3	Foreign Loan 3					
	Draw down Amount					
	IDC					
	Financing charges					

	Foreign Exchange					
	Rate Variation					
	Hedging Cost					
1.1.4						
1.1	Total Foreign Loans					
	Draw down Amount					
	IDC					
	Financing charges					
	Foreign Exchange Rate Variation					
	Hedging Cost					

			1	1	1		T	1
1.2	Indian Loans							
1.2.1	Indian Loan 1							
	Draw down Amount	 						
	IDC	 		-				
	Financing charges	 						
1.2.2	Indian Loan 2							
	Draw down Amount	 						
	IDC	 		-				
	Financing charges	 						
1.2.3								
	Draw down Amount	 						

			T	1	1		1	1
	IDC	 						
	Financing charges	 						
1.2.4		 				1		
		 				1		
		 	1			1		
1.2	Total Indian Loans							
	Draw down Amount							
	IDC	 						
	Financing charges	 	_					
1	Total of Loans drawn							
	IDC							
	Financing charges							

	Foreign Exchange					
	Rate Variation					
	Hedging Cost					
2	Equity					
2.1	Foreign equity drawn					
2.2	Indian equity drawn	 -	_	-		
	Total equity deployed					

Note: 1.Drawal of debt and equity shall be on paripassu basis quarter wise to meet the commissioning schedule. Drawal of higher equity in the beginning is permissible.

2. Applicable interest rates including reset dates used for above computation may be furnished separately

$\Gamma \cap$	T	М-	10
H()	ĸ	IVI -	

Name of NLDC/RLDCs:

Actual cash expenditure

		Quarter-	Quarter-	
	Quarter-I	II	III	Quarter-IV
Payment to contractors/suppliers				
% of fund deployment				

Note: If there is variation between payment and fund deployment justification need to be furnished

FORM 11

LDC Development Fund

(Amount in lacs)

Particulars	As on 31.3.2014	2014-15	2015-16	2016- 17	2017- 18	2018-19
1	2	3	4	5	6	7
Opening LDC development						
fund - Opening						
Additions in LDC development						
fund during the year						
Total LDC development fund						
Less: Utilization for capital						
expenses						
Less: Utilization for revenue						
expenses						
Net LDC development fund as						
on 31st March of the year						
Average fund accumulated						
during the year						

Note: Break of additions and utilization shall be provided in separate sheet for each year

FORM 12

Other Income

(Amount in lacs)

Particulars	As on 31.3.2014	2014- 15	2015- 16	2016-17	2017- 18	2018- 19
1	2	3	4	5	6	7
Other Income – Opening						
Add : Short term open access charges						
Add : Allocation from REC income						
Add:						
Add:						
Add:						
Gross Income during the year						
Less: Utilization to meet shortfall						
Less: Use for						
So on						
Net Income as on 31st March						

(in Bold Letters)

Appendix-II

[To be published in pursuance of Regulation 7]

Name of the Applicant

	J
	(Registered Office Address)
1.	The applicant above-named has made an application before the Central Electricity Regulatory Commission, New Delhi for determination of fees and charges for [Give name of the applicant].
2.	The users of the NLDC/RLDC are:
	a. b. c.
3.	Approved capital cost of the project (Rs. in lakh): a. Original: b. Final (Revised):
4.	Authority which has approved the Capital Cost:
5.	Scheduled date of commercial operation: a. Original:b. Final (Revised):
6.	Actual date of commercial operation:

7. Capital cost on the date of commercial operation (Rs. in lakh):
--

8.	Details of tar	iff (Publish	only ap	plicable [·]	portion)

(Rs. in lakh)

	Tariff for		Year-wise tariff sought to be				
	the		determined				
	previous						
	year						
		Previous	2014-	2015-16	2016-17	2017-	2018-
		year	15			18	19
4 8186							
1. RLDC							
2. NLDC							

- 9. A copy of the application made for determination of tariff is posted on the website (indicate here the address of the website).
- 10. The suggestions and objections, if any, on the proposals for determination of tariff contained in the application be filed by any person, including the beneficiary before the Secretary, Central Electricity Regulatory Commission, 3rd Floor, Chandralok Building, 36, Janpath, New Delhi 110 001, with a copy to the applicant within 30 days of publication of this notice.

Place	Name and Designation of the Authorised Signatory
Date	

Appendix-III

Depreciation Schedule

Sr. No.	Asset Particulars	Depreciation Rate
A	Land under full ownership	0.00%
В	Land under lease	
(a)	for investment in the land	3.34%
(b)	For cost of clearing the site	3.34%
С	Other Assets	
	-	
A	Building & Civil Engineering works	
(i)	Offices and residential	[3.34%]
(ii)	Containing plant and equipments	3.34%
(iii)	Temporary erections such as wooden structures	[100.00%]
(iv)	Roads other than Kutcha roads	[3.34%]
(v)	Others	[3.34] %
В	Transformers, Kiosk, sub-station equipment & other	
	fixed apparatus (including plant foundation)	
(i)	Transformers including foundations having rating of	
	100 KVA and over	5.28%
(ii)	Others	5.28%
С	Switchgear including cable connections	5.28%

D	Lightning arrestor	
(i)	Station type	5.28%
(ii)	Pole type	5.28%
(iii)	Synchronous condenser	5.28%
E	Batteries	5.28%
(i)	Underground cable including joint boxes and disconnected boxes	5.28%
(ii)	Cable duct system	3.34%
F	Overhead lines including cable support systems	
(i)	Lines on fabricated steel operating at terminal voltages higher than 66 KV	3.34%
(ii)	Lines on steel supports operating at terminal voltages	
	higher than 13.2 KV but not exceeding 66 KV	5.28%
(iii)	Lines on steel on reinforced concrete support	5.28%
(iv)	Lines on treated wood support	5.28%
G	Meters	5.28%
Н	Self propelled vehicles	9.50%
11	Sen propened venicles	7. 50%
I	Air Conditioning Plants	
(i)	Static	5.28%
(ii)	Portable	9.50%
	I	1

j(i)	Office furniture and furnishing	6.33%
(ii)	Office equipment	6.33%
(iii)	Internal wiring including fittings and apparatus	6.33%
(iv)	Street Light fittings	5.28%
K	Apparatus let on hire	
(i)	Other than motors	9.50%
(ii)	Motors	6.33%
L	Communication equipment	
(i)	Radio and high frequency carrier system	6.33%
(ii)	Telephone lines and telephones	6.33%
M	I. T equipments	15.00%
N	Softwares	30.00%
O	Any other assets not covered above	5.28%
0	This other assets not covered above	3,20 /0

Appendix-IV

(in Compliance of Regulation 4)

- 1. Name of the entity (in bold letters):
- 2. Registered office address:
- 3. Region in which registration is sought:
 - i. North-eastern
 - ii. North
 - iii. East
 - iv. West
 - v. South
- 4. User category:
 - i. Generating Station
 - ii. Seller
 - iii. Buyer
 - iv. Transmission Licensee
 - v. Distribution Licensee
- 5. **User details** (as on 31st March of last financial year):
 - i. Category Generating Station
 - i. Total Installed Capacity
 - ii. Maximum Contracted Capacity (MW) using ISTS
 - iii. Points of connection to the ISTS:

Point of connection		Number of Special Energy Meters (Main) installed at this location
	, ,	

ii.	Category -	Seller	/Buver	/Distr	ibution	Licensee
11.	Category -	OCHCI	Duyci	וטפנען	Dution	Licchsec

- i. Maximum Contracted Capacity (MW) using ISTS
- ii. Points of connection to the ISTS:

Voltage	Number of Special Energy Meters
level (kV)	(Main) installed at this location
	level (kV)

iii. Category - Transmission Licensee (inter-State)

i. Sub-stations:

S1.	Sub-	Number of	Total Transformation Capacity or
No.	station	transformer	Design MVA handling capacity if
	Name		switching station

ii. Transmission lines:

S1.	Voltage	Number of	Total Circuit-Kilometers
No.	Voltage level (kV)	transmission lines	

- 6. Contact person(s) details for meters related to RLDC/NLDC:
 - i. Name:
 - ii. Designation:
 - iii. Landline Telephone No.:

iv.	Mobile No.:	
v.	E-mail address:	
vi.	Postal address:	
Thora	sharra information is true t	to the best of my knowledge and belief
THE a	ibove iniormation is true t	to the best of my knowledge and belief
		Cianatura of Authorized
Dome	acantativa	Signature of Authorised
Kepro	esentative	
D1		Name
Place		Name:
Date:		Designation:
		Contact number:

Appendix V (A)

Reporting of Key Performance Indicators (System Operation)

Name of Region:	
Performance Year: _	

Sr.	Key Performance Indicators	Previous	Current		
No.	•	Year	Year		
1)	Efficiency of Dispatch and Network Operation				
	i) Efficiency of Unconstrained Dispatch of Region				
	ii) Efficiency of Network Operation of Region				
	iii) Efficiency of Power System frequency				
2)	Frequency Control				
	i) Frequency deviation				
	ii)Frequency Bias Measurement (MW/0.1Hz)				
3)	Area Control Error (in MW)				
4)	Computation of Deviations from Schedule (in %)				
	Deviations of Schedule of Region				
5)	Disturbance Measurement (As per table)				
6)	System Status Evaluation				
	Number of Hours status 'Normal'				
	Number of Hours status 'Critical'				
	Number of Hours status 'Emergency'				

(Note: Each KPI of system operation function prescribed as above carries 10% weightage. Aforesaid KPIs are to be computed as per **Appendix VI.**)

Grid Disturbance Measurement

Category	Count	Recovery Period	LOLE	Loss of Energy(MUs)
	(Nos.)	(Hrs)	(Hours/8760)	
GI-1				
GI-2				
GD-1				
GD-2				
GD-3				
GD-4				
GD-5				

Appendix V (B)

Reporting of Key Performance Indicators (Market Operation)

Name of Region:	
Performance Year:	

Sr.		Key Performance Indicators	Previous	Current	
No.			Year	Year	
1)	Interconi	nection Meter Error (in %)			
	i)	Meter Error _(tie line)			
2)	Accuracy	of Forecasting			
	i)	Accuracy of Demand Forecasting			
3)	Effective	ness of Outage Coordination (Transmission)			
	i)	Rate of Outage Request			
	ii)	Average Period of Advance Request			
	iii)	Average Processing time			
	iv)	Frequency of cancellation			
	v)	Level of unplanned transmission outages			
	vi)	Level of planned transmission outages			
4)	<u>Transmi</u>	ssion Service Requests			
	i)	Number Transmission Service Requests			
		received			
	ii)	Volume (MWH) of Transmission Service			
		Requests			
	iii)	Number of Cleared Transmission Requests			
	iv)	Volume of Cleared Transmission Requests			
	v)	Average age of Clearing Requests per			
		application			
	vi)	Average Cost Incurred per requests			
5)	Loss of Generation due to Transmission Constraints				
	i) Loss of Generation in a year				
6)	Loss of Load Expectation (LOLE)				

(Note: Each KPI of market function prescribed as above carries 6% weightage. Aforesaid KPIs are to be computed as per **Appendix VI.**)

Reporting of Key Performance Indicators (Ancillary and Support function)

Name of Region:	
Performance Year:	

Sr.No.	Key Performance Indicators	Previous	Current	
		Year	Year	
1)	Efficiency of Data Communication			
	i) Percentage of data point pending for connection			
	ii) Percentage of data available from existing location			
2)	Standby Supply			
	i) Availability of standby supply			
3)	Budget Control			
	i) Variance of Capitalized Expenditure			
	ii) Variance of Non Capitalized Expenditure			
4)	Certification of Manpower			
	i) Percentage of Certified Employee		_	

(Note: Each KPI of ancillary and support function as prescribed above carries 2.5% weightage. Aforesaid KPIs are to be computed as per **Appendix VI**)

Frequency

Computation of Key Performance Indicators (KPI)

Efficiency of Dispatch and Network Operation

- 1) Efficiency of Unconstrained Dispatch of Region = (Aggregate Unconstrained Dispatch)/(Unrestricted Demand)/100
- 2) Efficiency of Network Operation of Region = (Ckt network under operation (Ckt-km hour)/ (Ckt network available x 360 x24)/100
- 3) Efficiency of Power System frequency = (Average frequency- 50)/50/100 Frequency excursions = (Maximum frequency - 50)/50/100 = (Minimum frequency - 50)/50/100

Interconnection Meter Error (in %)

- 4) Meter Error_(tie line) = (Xa-Xi)*100/(Xa)
 Where, Xi= Total Energy Recorded in RTU (measured in MWH) (SCADA)
 Xa = Total Energy Recorded through SEM measured in MWH (ABT Meters)
- 5) Meter Error_(tie line) = Calculated flow –Actual flow Where, Calculated flow(i) = (Internal generation –Demand catered/(1-Losses)) Actual flow (i) = Summation of flow of all tie line

Frequency Control

Frequency deviation = (No of Hrs within 49.50 to 50.20)/(365x24)/100

Frequency Bias Measurement (MW/0.1Hz)

7) B = (Change in Power Flow over tie lines/Change in Frequency (0.1Hz)

Area Control Error (in MW)

8) ACE = $(PA - PS) - 10Bi (FA - FS) - (PA \times ME/100)$; Energy in MW

Where, PA = Algebraic summation of tie line flows
Ps = Algebraic summation of schedule flow on tie line
FA= Actual Frequency & Fs= Standard or Schedule
Bi = Frequency bias setting (MW /0.1Hz)

ME = Meter Error (in %)

Computation of Deviations from Schedule (in %)

9) Deviations of Schedule of Region as a whole Average UI(%)(hour)= Average (ABS DIFF {(Schedule Interchange – Actual

Interchange)/ Scheduled Interchange } x (100)) (hour)

Disturbance Measurement

10) Number of Disturbances with associated Loss of Load Expectation and Loss of Energy

Category	Count	Recovery Period	LOLE(Hours/	Loss of
	(Nos.)	(Hrs)	8760)	Energy(MUs)
GI-1				
GI-2				
GD-1				
GD-2				
GD-3				
GD-4				
GD-5				
Total				

(Category as defined in CEA Grid Standards)

Accuracy of Forecasting

11) Accuracy of Demand Forecasting

Accuracy (%) $_{(hour)}$ = Average (ABS DIFF { (Forecasted Demand - Actual Demand)/ Forecasted demand } x (100)) $_{(hour)}$

Where, Actual Demand = Demand Catered + Quantum of Load Shading

Effectiveness of Outage Coordination (Transmission)

- 12) Rate of Outage Request = Total Hours in a Year/ Total Request Received ; Rate of receiving planned transmission outage requests (Hour/ Request)
- 14) Average Processing time = Summation of processing Time taken for each request/ Total Request in a Year).....(Average Hours/Request)
- 15) Frequency of cancellation = (Total cancelled outages/365).....; Frequency of cancellation of approved outages (Cancellation/day)
- 16) Level of unplanned transmission outages = SUM (Product of hours x nos of

unplanned outages / 8760 x total nos).....; Level of unplanned outages

17) Level of planned transmission outages = SUM (Product of hours x nos of planned outages / 8760 x total nos).....; Level of planned outages

Transmission Service Requests (STOA)

- 18) Number Transmission Service Requests received
- 19) Volume (MWH) of Transmission Service Requests
- 20) Number of Cleared Transmission Requests
- 21) Volume of Cleared Transmission Requests
- 22) Average age of Clearing Requests per application
- 23) Average Cost Incurred per requests

System Status Evaluation

- 24) Evaluation of System Status
 - = Number of hours system 'Normal' status/(365 x 24)
 - = Number of hours system 'Critical' status/(365 x 24)
 - = Number of hours system in 'Emergency' status/(365x24)

Loss of Generation due to Transmission Constraints

25) Loss of Generation in a year = (MUs)/(Total dispatched in MUs) /100

Loss of Load Expectation (LOLE)

26) Loss of Load Expectation (LOLE) = (Hours of loss of load in a Month)/(720)/100
Where, Hours of LOLE = Hours (When demand exceeds generation)

Data Communication

- 27) Percentage of data point pending for connection $A = (Total Number of points log in)x(Total Number of points identified)^{-1}$ x(100) ;
- 28) Percentage of data available from existing location
 B1=(D1xMnts+.....+Dn x Mnts)x100/(D x Mnts)
 B2=(D1xMnts+.....+Dn x Mnts)x100/(D x Mnts)
 B = B1 + B2 +.....+ Bi ; Percentage of data avail

Availability of Data Communication System =(A)x(B)

29) Availability of Speech Communication System
Availability = { (Sum(Available Minutes)1 + (Available Minutes)2 + (Available Minutes)3 +.....) x(100)}/(Total Channels x Minutes in month)

Standby Supply

30) Total Number of Standby Supply = ____ No
Example: Diesel Generator, Static Battery Set, redundant LT supply)

Availability of Standby Supply = (Available Hours in month v 100/Tet)

Availability of Standby Supply = (Available Hours in month x 100/Total Hours in month)

Budget Variance

- 31) Variance of Capitalized expenditure
 - = Capital expenditure (Approved-Actual) x 100/Approved Capital expenditure
- 32) Variance of Non Capitalized expenditure
 - = Capital expenditure (Approved-Actual) x100/Approved Non Capital expenditure

Certification of Manpower

33) Percentage of Certified Employee = (Certified Employee x 100 /Total Employee)